

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No. 206/2016  
OA No. 2461/2015**

New Delhi this the 14<sup>th</sup> day of July, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Dr. B.K. Sinha, Member (A)**

P.C. Misra, DANICS/Joint Director (Retd.)  
Agricultural Marketing,  
Govt. of NCT of Delhi,  
R/o 186-F, 2<sup>nd</sup> Floor, Arjun Nagar,  
Safdarjung Enclave,  
New Delhi-110 029

- Applicant/Petitioner

(Petitioner in person)

VERSUS

Shri Rajiv Meharshi,  
Secretary to Government of India,  
Ministry of Home Affairs,  
UTS-II, North Block,  
Central Secretariat,  
New Delhi-01

- Respondent

(By Advocate: Mr. R.N. Singh)

**O R D E R (Oral)**

**Mr. V. Ajay Kumar, Member (J):**

The present Contempt Petition is filed alleging non-implementation of the orders of this Tribunal dated 10.07.2015 in OA No. 2461/2015 whereunder the respondents were directed to take a decision regarding period of suspension of the petitioner in terms of provisions of FR 54(B)(1).

2. Mr. R.N. Singh, learned counsel appearing for the respondent – contemnor, while producing the order dated 12.07.2016, submits that they have fully complied with the order of this Tribunal and accordingly, prays for disposal of the Contempt Petition.

3. In the circumstances and in view of substantial compliance, the Contempt Petition is closed. Notice is discharge. However, the petitioner is at liberty to question the order now passed, if he is still aggrieved, in accordance with law. No costs.

**(Dr. B.K. Sinha)  
Member (A)**

**(V. Ajay Kumar)  
Member (J)**

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